

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M. A. No. 248 of 2012

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Bal Krishna Tripathi Appellant

Versus

Shri Krishna Tripathi & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Appellant : Mr. Piyush Chitresh, Advocate
For the Respondent No.1 : Miss. Kriti Saboo, Advocate
For the Respondent No.5 : Mr. Krishna Murari, Advocate.

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19/25.06.2020

Office has pointed out that respondent no.2, Mrs. Savitri Pandey has died and learned counsel for the appellant has filed an interlocutory application bearing I.A. No. 7683/2019 for substitution of respondent no.2, Mrs. Savitri Pandey, but in the cause title of interlocutory application, it has been wrongly mentioned as substitution for respondent no.3.

Learned counsel for the appellant does not want to press I.A. No.7683 of 2019 as there is some typographical error in the cause title.

Prayer is allowed.

Accordingly, I.A. No. 7683 of 2019 is dismissed as not pressed.

Heard, learned counsel for the appellant, learned counsel for the respondent no.1 and respondent no.5.

The substitution petition has been filed afresh for substituting legal heirs of respondent no.2, Mrs. Savitri Pandey vide I. A. No.1934 of 2020.

Learned counsel for the appellant has prayed for some time so as to file limitation petition.

Put up this case after one week.

(Kailash Prasad Deo, J.)